

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) Nos. 4266-4268/2014

(Arising out of impugned final judgment and order dated 20-12-2013 in CRA Nos.1716/2006, 1660/2006 and 1653/2006 passed by the High Court of Judicature at Allahabad)

RAM PRASAD

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH &amp; ANR. ETC.ETC.

Respondent(s)

Date : 11-12-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Pawanshree Agrawal, AOR  
Ms. Babita Kushwaha, Adv.

For Respondent(s) Mr. Imtiaz Ahmed, Adv.  
Ms. Naghma Imtiaz, Adv.  
Mr. Ahmed Zargham, Adv.  
Ms. Amra Moosavi, Adv.  
For M/S. Equity Lex Associates, AOR

Mr. Akshat Kumar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

A letter has been circulated by the learned counsel for the respondents seeking adjournment to file counter affidavit.

As prayed, four weeks' time is granted.

List these matters after four weeks.

(ANITA MALHOTRA)  
COURT MASTER

(CHANDER BALA)  
COURT MASTER